

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF YENEPOYA ENERGY PVT. LTD.

1.	Name of corporate person	YENEPOYA ENERGY PRIVATE LIMITED
2.	Date of incorporation of corporate person	04/08/2008
3.	Authority under which corporate person is incorporated/ registered	Registrar of Companies, Karnataka
4.	Corporate identity number / limited liability identity number of corporate person	U40102KA2008PTC047368
5.	Address of the registered office and principal office (if any) of corporate person	YMK Compound Ashoknagar, Mangalore, Karnataka-575006
6.	Liquidation commencement date of corporate person	06.02.2025
7.	Name, address, email address, telephone number and the registration number of the liquidator	Mrs. Bhuvaneshwari Ramanathan, Address: C-006, Pioneer Paradise, 24th Main, 7th Phase, J.P. Nagar ,Bengaluru-560078 Email: bhoona.bhuvan@gmail.com Registration No. IBBI/IPA-002/IP-N00306/2017-18/10864
8.	Last date for submission of claim	07.03.2025

Notice is hereby given that the Yenepoya Energy Private Limited has commenced voluntary liquidation on 06.02.2025.

The stakeholders of Yenepoya Energy Private Limited are hereby called upon to submit a proof of their claims, on or before 07.03.2025 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

s/d

Name and Signature of the Liquidator: Smt. Ramanathan Bhuvaneshwari
Date: 8.02.2025
place: Bengaluru



SOUTH INDIAN BANK

Branch Address : DOOR NO. 1-S-17-1168-5,
KRISHNA TOWERS, LADY HILL, MANGALORE
Branch Mail ID: br494@sib.co.in

Gold Auction for Mortgages at Bank

Whereas, the authorized officer of The South Indian Bank Ltd., issued Sale notice(s) calling upon the borrower to clear the dues in gold loan availed by him. The borrower had failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned will conduct online auction of the gold ornaments strictly on "As is What is Basis" & "Whatever there is Basis" & "Without recourse Basis". The auction will be conducted online through <https://gold.auctiontiger.net> on 25.02.2025 from 12:00 pm to 03:00pm for the borrower MR. THARANATH U account number 0494653000026863

Please contact Auction Tiger on 6352632523 for more information.

Sd/- Manager
The South Indian Bank Ltd.

Hero Fincorp

Phone: 011-4948 7150 | Fax: 011-4948 7197-98
E-mail: litigation@herofincorp.com | Website: www.herofincorp.com

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Notice is hereby served on:

- M/s Mohammed Inamulla (Borrower/Address No.1) Residing at: # 10, Lalmasjid, C Street, Chamrinar Masjid Road, Shivaji Nagar, Bangalore, North, HKP Road, Bangalore, Karnataka-560051 Email id: zubaibprince242@gmail.com, Mobile No.: 98807538960
- Mr. New Prince Restaurant (Co-Borrower/Address No.2) Through its Proprietor, Having its office at: Shop 4/5, 6th Main Road, Gandhinagar, Mayestic, City Centre, Bangalore, Karnataka - 560009, Email id: zubaibprince242@gmail.com, Mobile No.: 98807538960
- Mr. Mohammed Munaff Amanulla (Co-Borrower/Address No.3) Residing at: # 10, Lalmasjid, C Street, Chamrinar Masjid Road, Shivaji Nagar, Bangalore, North, HKP Road, Bangalore, Karnataka - 560051, Email id: zubaibprince242@gmail.com, Mobile No.: 98807538960
- Mr. Thaseen Banu (Co-Borrower/Address No.4) Residing at: # 10, Lalmasjid, C Street, Chamrinar Masjid Road, Shivaji Nagar, Bangalore, North, HKP Road, Bangalore, Karnataka - 560051, Email id: zubaibprince242@gmail.com, Mobile No.: 98807538960
- Mr. Mohammed Imadulla (Co-Borrower/Address No.4) Residing at: # 10, Lalmasjid, C Street, Chamrinar Masjid Road, Shivaji Nagar, Bangalore, North, HKP Road, Bangalore, Karnataka - 560051, Email id: zubaibprince242@gmail.com, Mobile No.: 98807538960

The above mentioned Borrowers had entered into, Facility Agreement, and Memorandum of Deposit of Title Deeds for the above properties, in favour of HFCL.

All that Piece and parcel of Property bearing Corporation No. 10, Situated at Butcher Street 'C' Now Known as 'lal Masjid' C Street, New Market Road Cross, Civil Station, Bangalore, presently within limits BSMF Bangalore North Bangalore - 560051, Presently within the limits of BSMF

East By: Ahmed Saheb's House, West By: Municipal Lane, North By: Mohammed Ghouse Saheb's Property, South By: Butcher's C- Street, Measuring: East to West: 38ft and North to South: 33ft. (Refer schedule- A for mortgage property details)

The above mentioned Mortgage of property shall hereinafter referred to as "Secured Assets". The Secured Assets has been Mortgage to HFCL as security/collateral so as to secure the due repayment of loan together with the interest and other charges. However, the Borrower defaulted in due repayment of Loan alongwith interest and other charges. In this regard, Demand Notice u/s 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "SARFAESI Act, 2002"), was sent to the last known addresses available of the aforesaid Borrower with HFCL but some of the Notices remained undelivered.

By way of this publication, HFCL hereby once again call upon the above-mentioned Borrowers to pay the entire outstanding due of Rs. 50,07,710.86 (Rupees Fifty Lakhs Seven thousand seven hundred ten and eighty six Paise), due as on 08.01.2025, within Sixty (60) days of the publication of this Notice, failing which HFCL shall take all necessary actions under all or any of the provisions of SARFAESI Act, 2002 against the Secured Assets including taking possession and sale of the Secured Assets of the Borrower and/or Co-borrowers and any other action or relief as may be provided under SARFAESI Act, 2002.

Further, in pursuance to the provisions of Section 13(13) of SARFAESI Act, 2002, the Borrowers are hereby prohibited from selling/transferring or alienating either by way of sale/lease or deal with the aforesaid Secured Assets, in any manner, whatsoever, in contravention with the provisions of aforesaid Loan Agreements and/or SARFAESI Act, 2002.

The Public at large is also hereby informed that they should not deal, in any manner, whatsoever, with the aforesaid Secured Assets as HFCL has the First and Exclusive Charge over the same.

Date: 08.02.2025
Place: Bangalore

Sd/-, Authorised Officer
Hero Fincorp Limited

Unity Small Finance Bank Limited

Corporate Office: Centrum House, Vidyanaagar Marg, Kalina, Santacruz (E) Mumbai - 400 098

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES) SEE RULE 8(1)

Whereas, the undersigned being the Authorized Officer of **Unity Small Finance Bank Limited** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated mentioned hereunder calling upon the following Borrower/Co-Borrowers/ Guarantors to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The following Borrower/Co-Borrowers/ Guarantors having failed to repay the amount, notice is hereby given to the following Borrower/Co-Borrowers/ Guarantors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002. The Borrower/Co-Borrowers/ Guarantors in particular and the public in general is hereby cautioned not to deal with the property described herein below and any dealing with the property shall be subject to the charge of Unity Small Finance Bank Limited for the amount mentioned herein below and interest thereon. The Borrower's/Co-Borrower's/ Guarantor's attention is invited to provisions of sub-Section 8 of Section-13 of the Act, in respect of time available, to redeem the secured assets.

Name of the Borrower/Co-Borrowers/ Guarantors & Loan Account Number Date of Demand Notice and Outstanding Amount

1. Wooden Wood Park 2, Neela Vinathan 3, Amul Rani N V	04.10.2024. Rs. 30,14,187.69/- (Rupees Thirty Lakh Fourteen Thousand One Hundred Eighty Seven And Paise Sixty Nine Only)
Loan Account Number USFBENLOAN000005003479	As On 12/09/2024 Plus accrued interest/unrealized interest
Possession Type : Symbolic Possession Date: 04-02-2025	

Description Of The Immovable Property: ALL THAT PIECE AND PARCEL OF IMMOVABLE PROPERTY BEARING SITE NO. 35, ASSESSMENT No. 51/12, KATHA No. 03, SITUATED AT KACHOHALLI VILLAGE, DASANPURA HOBLI, BANGALORE NORTH, MEASURING EAST TO WEST 32 FEET, NORTH TO SOUTH 62 FEET IN ALL. 1984 SQT AND BOUNDED BY BOUNDARIES (AS PER MORTGAGE DOCUMENT): EAST: SITE NO. 36 WEST: SITE NO. 34 NORTH: ROAD SOUTH: PRIVATE ROAD

Date: 08/02/2025. Place: BANGALORE KARNATAKA Sd/-, Authorised Officer- Unity Small Finance Bank Limited

SMFG India Home Finance Co. Ltd.
(Formerly Fullerton India Home Finance Co. Ltd.)

Corporate Off.: 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai-400 051, MH. Regd. Off.: Commescone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai-600 116, T.N.

POSSESSION NOTICE FOR IMMOVABLE PROPERTY (Appendix IV) Rule 8(1)

WHEREAS the undersigned being the Authorized Officer of **SMFG India Home Finance Co. Ltd.** (Formerly Fullerton India Home Finance Co. Ltd.) a Housing Finance Company [duly registered with National Housing Bank (Fully Owned by RBI)] (hereinafter referred to as "SMHFC") under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned under Section 13(2) of the said Act calling upon you being the borrowers (names mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken **POSSESSION** of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with said property & any dealings with the property will be subject to the charge of "SMHFC" for an Amt. as mentioned herein under and interest thereon.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of Secured Assets (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1	LAN :- 601039211582781 1. Satish M. N. S/o. M. K. Nagaraja Gowda 2. Bhagyam M. N. W/o. Satish M. N. 3. Deeksh Construction	All That Piece & Parcel of The Apartment Bearing Flat No. FF-402 Situated On The Fourth Floor, In The Apartment Building "Surya Kiran Residency" Having A Super Built Up Area of 1045 Sq. Ft. Along With 249 Sq. Ft. Of Undivided Share, Together With One Covered Car Parking Space, In Basement Floor Constructed On Property Bearing No. 25/6 Vacant Site Situated At Gidadakonenahalli Village, Yeshwanthpur Hobli, Herohalli, Bangalore North Taluk. Presently With In The Limits Of BBMP and •Bounded On - • East : Nayana Residency Complex In Same Sy. No. 25/6 • South : Sites Formed In Sy. No. 25/9 of Gidadakonenahalli; • West : Remaining Land In Sy. No. 25/6, 25/4 & Also Dead End Road; • North : 30 Feet Wide Road.	11.11.2024 Rs. 41,36,811.14 (Rs. Forty One Lakh Thirty Six Thousand Eight Hundred Eleven & Paise Fourteen Only) along with interest.	03.02.2025
2	LAN :- 601039511123611 & 601039511438744 1. Manjula Bai D/o. Narasoji Raj 2. Hanumanth Rao 3. Lakshman Rao 3. Manjula Bai Milks	All That Piece & Parcel For Property Bearing Property No. 89/188 Khatha No. 188, (PID No. 152900401201400514) Measuring - East To West 26 Ft. & North To South 129 Ft. Measuring In Total 3354 Sq. Ft. Situated At K. P. Dodd, Village Koonagol Dakke, Kailancha Hobli, Ramanagera Taluk, Ramanagera District and •Bounded On - • East : Site belongs to Lakshmi Bai and Shivajirao; • South : Property Of Ananda, S/o. Girigowda; • West : House Belongs to Sunandamma and Prasannamurthy; • North : Road.	12.11.2024 Rs. 19,10,168.13 (Rs. Nineteen Lakh Ten Thousand One Hundred Sixty Eight & Paise Thirteen Only) along with interest.	05.02.2025
3	LAN :- 60113831173029 1. Rajashekhar Aradiya S/o. Basavaradhy 2. Zyudus Health Care Limited 3. Basavaradhy Mallaradhy S/o. Mallaradhy	All That Piece and Parcel of Immovable Property Bearing No. 81, PID No. 152200101503100101, Situated At Bheemanahalli Village, Bheemanahalli Grampanchayat, H. D. Kote Block, Mysore (D), Measuring :- E-W : 20.11 Meters & N-S : 13.41 Meters Admeasuring 269.79 Sq. Mts. and is •Bounded as Follow - • East : House of Chashekharaadiya; • South : Panchayath Building; • West : Road; • North : House of Ningappa.	11.11.2024 Rs. 20,35,366.21 (Rs. Twenty Lakh Thirty Five Thousand Three Hundred Sixty Six & Paise Twenty Six One Only) along with interest as on 11.11.2024	05.02.2025
4	LAN :- 601039211278411 1. Madhu V. S/o. Venkateshappa 2. Renu W/o. Madhu V.	All That Piece & Parcel of The Immovable Property Described In Form No. 9, Junger, No. 194, Property No. 194, Presently Comes Under The Hebbagodi Nagar Sahbe, Ward No. 22, Hebbagodi Nagar Sahbe In KMF 24 (Rule 53(1) (A) Assessment Khata Property Identification No. 224/194, Measuring - East To West : (29+30)/2 And North To South : (25+42)/2 In All 988.50 Sq. Ft. Consisting Of Ground Floor, First Floor And 2nd Floor. In All Measuring 27 Squares Mosaic Flooring RCC Building, Situated At Hebbagodi Village, Attibele Hobli, Anekal Taluk, Bangalore Urban District. •Bounded On - • East By : House of Krishnappa; • South By : Properties of Manjunath & Subramani; • West By : Sellers Property & Road; • North By : Government Land.	12.11.2024 Rs. 46,39,730.20 (Rs. Forty Six Lakh Thirty Nine Thousand Seven Hundred Thirty & Paise Twenty Only) along with interest.	06.02.2025

Place : Bangalore / Mysore, Karnataka
Date : 03.02.2025 / 05.02.2025 / 06.02.2025

Sd/-
Authorized Officer: SMFG INDIA HOME FINANCE CO. LTD.
(Formerly Fullerton India Home Finance Co. Ltd.)

KAVVERI DEFENCE & WIRELESS TECHNOLOGIES LIMITED
(Formerly Kavveri Telecom Products Limited)

Regd. Office: Plot No 31-36, I Main, II Stage, Arekere Mico Layout, Bannerghatta Road, Bangalore - 560076
Tel: 080-41215999, Website: www.kavveritelecoms.com
Email: companysecretary@kavveritelecoms.com CIN: L85110KA1996PLC019627

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED DECEMBER 31, 2024 (Rs. In Lakhs)

PARTICULARS	STANDALONE		CONSOLIDATED	
	Quarter ended 31.12.2024 (Unaudited)	Quarter ended 30.09.2024 (Unaudited)	Quarter ended 31.12.2024 (Unaudited)	Quarter ended 30.09.2024 (Unaudited)
Total income from operations	677.01	-	701.45	129.81
Net Profit / (Loss) for the period (before finance cost tax, exceptional and/ extraordinary items)	224.27	(15.54)	233.45	53.06
Net Profit / (Loss) for the period before tax (after finance cost, Exceptional and/or Extraordinary items)	212.20	(20.42)	221.38	48.16
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	212.20	(20.42)	221.38	48.16
Total Comprehensive Income for the period (Comprising profit/ (loss) for the period (after tax) and Other Comprehensive Income (after tax)	212.20	(20.42)	221.38	48.16
Paid up Equity Share Capital (Face Value- Rs.10 per share)	2012.426	2012.426	2012.426	2012.426
Earnings Per Share Basic:	1.05	(0.10)	1.10	0.24
Diluted:	1.05	(0.10)	1.10	0.24

Notes: 1) The above results have been reviewed by the Audit Committee. The Board of Directors at its meeting held on February 05, 2025 approved the above results. Note: The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and Yearly Financial Results is available on the Stock Exchange website.

Date: 07.02.2025
Place: Bengaluru

For KAVVERI DEFENCE & WIRELESS TECHNOLOGIES LIMITED
Sd/- Chennaireddy Shivakumarreddy, Managing Director, DIN: 01189348

KAVVERI DEFENCE & WIRELESS TECHNOLOGIES LIMITED
(Formerly Kavveri Telecom Products Limited)

Regd. Office: Plot No 31-36, I Main, II Stage, Arekere Mico Layout, Bannerghatta Road, Bangalore - 560076
Tel: 080-41215999, Fax: 080-41215996
Email: companysecretary@kavveritelecoms.com
Website: www.kavveritelecoms.com

NOTICE TO MEMBERS OF 2nd EXTRA-ORDINARY GENERAL MEETING AND E-VOTING INFORMATION

NOTICE is hereby given to the Shareholders (the "Shareholders" or the "Members") of Kavveri Defence & Wireless Technologies Limited ("Company") (Formerly Kavveri Telecom Products Limited) that an Extra-Ordinary General Meeting ("EGM") of the Company will be held on Friday, February 28, 2025 at 10.00 A.M. at the registered office of the Company at No. 31-36, I Main, II Stage, Arekere Mico Layout, Bannerghatta Road, Bangalore 560 076. Electronic copy of the Notice of the Extra Ordinary General Meeting (EGM) along with Attendance Slip and Proxy Form were been sent to all the members whose email address is registered with the Company or with their respective Depository Participants ("Depository") and the Company's Registrar and Transfer Agent, Integrated Registry Management Services Private Limited at irg@integratedindia.in, in accordance with the MCA Circulars and the SEBI Circulars. Notice of EGM available on the website of the Company i.e., <https://www.kavveritelecoms.com> and the website of BSE Limited and NSE i.e., www.bseindia.com and <http://www.nseindia.com/>.

Pursuant to the provisions of section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of SEBI Listing Regulations, Shareholders will have an opportunity to cast their vote remotely on the business as set forth in the Notice of the EGM through electronic voting system. Additionally, the Company is providing the facility of voting through e-voting system during the EGM. The manner of voting remotely for shareholders holding shares in dematerialized mode, physical mode and for shareholders who have not registered their email addresses will be provided in the Notice to the Shareholders. All the Members are hereby informed that:

- Cut-off date is Thursday, 20th February 2025 for determining the name of members eligible for E-voting EGM.
- E-voting shall commence on Tuesday, 25th February 2025 (09:00 a.m.) and ends Thursday, February 27, 2025, (05:00 p.m.). During this period, Members holding shares either in physical or dematerialized form as on cut-off date i.e., Thursday, 20th February 2025 may cast their vote electronically as instructed in the Notice of EGM.
- Members who have cast their vote by remote e-voting prior to the EGM may attend the EGM at the registered office and cast their vote again. Members who have not cast their vote by remote e-voting and are present in the EGM at the registered office, shall be eligible to vote through e-voting / physical voting at the EGM.
- Any person who acquires shares of the Company and becomes a member of the Company after the Notice of the EGM has been sent electronically by the Company, and holds shares as on the cut-off date i.e., 20th February 2025, may contact Integrated Registry Management Services Private Limited at irg@integratedindia.in and obtain a copy of the Notice. In case of any queries, the members may visit the website of Company i.e. <https://www.kavveritelecoms.com>.
- The results of the remote e-voting and e-voting at the EGM along with the report of the Scrutinizer will be placed on the website of the Company and on the website of NSE and BSE limited within two working days from the conclusion of the EGM which is to be held on 28th February, 2025 for information of the members and shall also be communicated to the Stock Exchanges.

Date: 07/02/2025
Place: Bangalore

For Kavveri Defence & Wireless Technologies Limited
Sd/- Chennaireddy Shivakumarreddy, Managing Director, DIN: 01189348

SOUTH INDIAN BANK

Branch Address : DOOR NO. 1-S-17-1168-5,
KRISHNA TOWERS, LADY HILL, MANGALORE
Branch Mail ID: br494@sib.co.in

Gold Auction for Mortgages at Bank

Whereas, the authorized officer of The South Indian Bank Ltd., issued Sale notice(s) calling upon the borrower to clear the dues in gold loan availed by him. The borrower had failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned will conduct online auction of the gold ornaments strictly on "As is What is Basis" & "Whatever there is Basis" & "Without recourse Basis". The auction will be conducted online through <https://gold.auctiontiger.net> on 18.02.2025 from 12:00 pm to 03:00pm for the borrower MR. S M RAZAK account number 0494653000026829

Please contact Auction Tiger on 6352632523 for more information.

Sd/- Manager
The South Indian Bank Ltd.

**FORM A
PUBLIC ANNOUNCEMENT**
(Regulation 14 of the insolvency and Bankruptcy Code of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF YENEPLOYA ENERGY PVT. LTD.

1. Name of Corporate Person	YENEPLOYA ENERGY PRIVATE LIMITED
2. Date of incorporation of Corporate Person	04/08/2008
3. Authority under which Corporate Person is incorporated / registered	Registrar of Companies, Karnataka
4. Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U40102KA2008PTC047368
5. Address of the Registered Office and Principal Office (if any) of Corporate Person	YMK Komataresh Ashoknagar, Mangalore, Karnataka-575006
6. Liquidation Commencement Date of Corporate Person	06.02.2025
7. Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Mrs. Bhuvaneshwari Ramanathan, Address: C-006, Pioneer Paradise, 24th Main, 7th Phase, J.P. Nagar, Bengaluru-560078 Email: bhooona.bhuvan@gmail.com Registration No. IBB/IIPA-002/IP-NO0306/2017-18/10864
8. Last date for submission of claims	07.03.2025

Notice is hereby given that the Yeneploya Energy Private Limited has commenced voluntary liquidation on 06.02.2025. The stakeholders of Yeneploya Energy Private Limited are hereby called upon to submit a proof of their claims, on or before 07.03.2025 to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

s/d
Name and Signature of the Liquidator: Smt.Ramanathan Bhuvaneshwari
Date: 8.02.2024
place: Bengaluru

MANAPPURAM HOME FINANCE LIMITED
FORMERLY MANAPPURAM HOME FINANCE PVT LTD
CIN : U65923KL2010PLC039179
Unit 301-315, 3rd Floor, A wing, Kanakia Wall Street, Andheri-Kurla Road, Andheri East, Mumbai - 400093,
Contact No. : 022-68194000/022-66211000.

POSSESSION NOTICE (For Immovable Property)

Whereas, the undersigned being the authorised officer of **Manappuram Home Finance Ltd ("MAHOFIN")** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest ("Act"), 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 9 of the security interest (Enforcement) Rules, 2002 issued a Demand Notice calling upon the borrowers and co-borrowers to repay the amount mentioned in the notice and interest thereon within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Symbolic possession** of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said "Act" read with rule 9 of the said rules. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Manappuram Home Finance Ltd as mentioned below for each of the respective properties:

Sl. No.	Name of Borrower and Co-borrower/Loan Account Number/Branch	Description of Secured Asset in respect of which Interest has been created	Date of Demand Notice Sent & Outstanding Amount	Date of Possession
1	1.Late Parashuram Donneppa Kademani Since Deceased So Addressing To His Legal Heirs, A. Bharamavv Parashuram Kademani, B. Akkamma, C. Arjun, D. Sridhar, 2. Bharamavv Parashuram Kademani/MLAP004800778/Davangare	Property No-41, E Swathu No 151700501400320242, Hirebidari Village, Hirebidari Gram Panchayath, Near Bus Stand, Taluk-Ranebennur, P.O Hirebidari, Dist-haveri, Karnataka, Pin: 581115. East- Road, West- Plot No42, South- Road, North-Haveri	08-11-2024 & Rs. 257327/-	03-02-2025

Date: 08 Feb-2025 | Place: KARNATAKA Sd/- Authorised Officer, Manappuram Home Finance Ltd

MANAPPURAM HOME FINANCE LIMITED
FORMERLY MANAPPURAM HOME FINANCE PVT LTD
CIN : U65923KL2010PLC039179
Unit 301-315, 3rd Floor, A wing, Kanakia Wall Street, Andheri-Kurla Road, Andheri East, Mumbai - 400093,
Contact No. : 022-68194000/022-66211000.

POSSESSION NOTICE (For Immovable Property)

Whereas, the undersigned being the authorised officer of **Manappuram Home Finance Ltd ("MAHOFIN")** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest ("Act"), 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 9 of the security interest (Enforcement) Rules, 2002 issued a Demand Notice calling upon the borrowers and co-borrowers to repay the amount mentioned in the notice and interest thereon within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Symbolic possession** of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said "Act" read with rule 9 of the said rules. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Manappuram Home Finance Ltd as mentioned below for each of the respective properties:

Sl. No.	Name of Borrower and Co-borrower/Loan Account Number/Branch	Description of Secured Asset in respect of which Interest has been created	Date of Demand Notice Sent & Outstanding Amount	Date of Possession
1	1. Late Manjunatha Naik Since Deceased So Addressing To His Legal Heirs, A. Parvathi Bai, B. Chethan Kumar M, C. Charankumar M, D. Sashikumar M, 2. Parvathi Bai/ MHL00480008715/ DAVANGARE	Property No-111/01, E Swathu No 151200101000100065, Kadaranahalli Village, Kariganur Gram Panchayath, Taluk-Channagiri, Kadaranahalli, Dist-davanagare, P.O Kariganur, Davanagare, Karnataka, Pin: 577525. East-Road, West-Halla, South-Vacant Property Of Jayanna Godown, North-Road	08-11-2024 & Rs. 733761/-	03-02-2025
2	1. Late Shekharappa V Since Deceased So Addressing To His Legal Heirs, A. Manjamma T, B. Sunilkumar C, C. Bhavani S, D. Chiranjeevi K, C. 2. Manjamma T/ MLAP0048005607/ Davangare	Property No.190/159, E Swathu No 15120050300620018, Thimalapur Village, Thimalapura Grama Panchayath, Near Choudamma temple, Honnali Taluk, P.O Mujarehanumanahalli, Dist-davanagare, Karnataka, Pin: 577219, East- House Of Sunitha W/o Premkumar, West- House Of Ravi S/o Veerappa, South- Gram Panchayath Road, North- Gram Panchayath Road	08-11-2024 & Rs. 333048/-	03-02-2025
3	1. Late Manjappa H Since Deceased So Addressing To His Legal Heirs, A. Ramesh, B. Asha, 2. Ramesh, 3.mallappa /NLAP0051011850/ Shimoga	E Property No-152400403800100012, property no 85B, chikkamagadi village, chikkamagadi gram panchayat, Taluk-shikaripura, P.O TOGARSII, DIST-SHIMOGA, KARNATAKA, Pin: 577433, East- Property of Rudrappa, West- Property of Mallappa, South- Share Property of Kallappa, North- Village Panchayath Road	08-11-2024 & Rs. 342247/-	03-02-2025

Date: 08 Feb-2025 | Place: KARNATAKA Sd/- Authorised Officer, Manappuram Home Finance Ltd

Admin. Office : 22110072, 22110073
Branch Head Office : 22354637, 22208634

Srinagara Branch : 22426054
Shivajinagar : 29513161

SUVARNA CO-OPERATIVE BANK LIMITED
Admn. O. # 62, Sanjeevappa Lane, Avenue Road Cross, Bengaluru-560002
H.O. Branch : #612, Chandra Bldg. Avenue Road, Bengaluru-560002
E-mail : suvarnacoopbank@gmail.com

TENDER - CUM - AUCTION SALE NOTICE

AUCTION SALE OF IMMOVABLE PROPERTY UNDER SECURITISATION AND RE CONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Whereas, the Bank has issued notice under Section 13 (2) of the SARFAESI Act, 2002 and in pursuance to and in exercise of the powers conferred under Section 13 (4) of the Act, the Authorised Officer, **Suvarna Co-Op Bank Ltd.**, has taken possession of the mortgaged properties including those more fully described hereunder, and the Bank has decided to sell the below mentioned property under the provisions of the SARFAESI Act read with the relevant rules of the Security Interest (Enforcement) Rules, 2002.

Sl. No.	Name of the Borrower	Description of Property and Boundaries & Measurement	Reserve Price and EMD	Balance Outstanding Amount to be paid to Bank	Date & Time of opening tender & place of auction
1.	(1) Mr. Vasudevan M S/o Thulasimani Pillai (2) Mrs. Anitha W/o Vasudevan M, both are residing at No.6, 24th Cross Road, Cubbanpet, Bengaluru-560002.	All that piece and parcel of the 1st Floor Portion which bears Municipal No.6, (PID No.28-41-6), 24th Cross, Cubbonpet, Ward No.28, Chickpet Ward, Bangalore in the building bearing Original No.6, together with 1/5th Undivided share, right, title and interest in the land which measures 92.5 sq. ft. and bounded as follows: East : Property of Srinivasa, West : Passage, North : Chowdappa Property, South : Remaining property in that No.	Rs. 29,76,000/- (Rupees Twenty Nine Lakhs Seventy Six Thousand Only) EMD: Rs. 2,97,600/- (Rupees Two Lakhs Ninety Seven Thousand Six Hundred Only)	Rs.28,69,528/- (Rupees Twenty Eight Lakhs Sixty Nine Thousand Five Hundred Twenty Eight Only) upto 06.02.2025 and from 07.02.2025 with future interest at the applicable rate and cost thereon	12.03.2025 at 12.00 PM Suvarna Co-Op Bank Ltd., Head Office Bengaluru-560002

(1) The Tender form can be collected from **Suvarna Co-Op Bank Ltd., Avenue Road, Bengaluru**. Head Office: No.62, Sanjeevappa Lane, Avenue Road Cross, Bengaluru-560002. (ph. 080-22244637) on all working days during office hours. (2) The intending bidders should submit their bids in the prescribed tender form in closed cover along with EMD of 10% of the Reserve Price by means of Demand Draft / Banker's Cheque / Pay Order drawn in favour of **The Suvarna Co-Op Bank Ltd.**, Bangalore- payable at Bangalore. The Demand Draft / Banker's Cheque / Pay Order shall be drawn after the date of publication of this Tender-cum-Auction Sale Notice. (3) Tenders not in the prescribed format will not be accepted. The tender along with the EMD shall be submitted at **Suvarna Co-Op Bank Ltd., Bengaluru** latest by **11.03.2025 before 4.30 P.M.** Tender without EMD shall be summarily rejected and the bidders will not be permitted to participate in Auction. (4) The property "SHALL NOT" be sold below the reserve price. (5) In case the bidder is not successful the E.M.D amount shall be refunded without interest. (6) The EMD amount shall be liable for forfeiture without prior notice, if the successful bidder fails to adhere to the terms and conditions of the Auction Sale. (7) The sealed tenders will be opened by the Authorised Officer in the presence of the available / attending bidders at **12.00 PM on 12.03.2025**. (8) After opening the tenders, the intending bidders may be given opportunity at the discretion of the Authorised Officer to have, intense bidding amongst themselves to enhance the offer Price. (9) The successful bidder shall deposit 25% of the Sale Price (inclusive of EMD) immediately after the auction sale, on the same day, in Cash or Demand Draft and the balance of the Sale Price within 15 days from the date of confirmation of sale. In case of default by the successful bidder, all the amounts deposited till then shall be forfeited without notice and the property shall be put for re-auction. (10) The successful bidder shall bear the statutory dues / taxes / charges / property tax / E.B charges / water charges / conveyance charges such as stamp duty, registration fee etc. that is required to be paid in order to get the property conveyed in his favour, as per the applicable laws. (11) The Authorised Officer has absolute right to accept or reject any or all of the tender or / bid / offer and / or adjourn / postpone / cancel the Auction Sale without assigning any reason, and also to modify an or all terms and conditions of the sale without prior notice. (12) The sale is subject to confirmation by the Bank. (13) The property can be inspected by the intending bidder between 10.00 AM and -5.00PM at his/her expenses at the address mentioned in the Schedule. (14) The property is put for sale on "AS IS WHERE IS CONDITION" and "AS IS WHAT IS CONDITION". The intending bidder shall satisfy himself about the title, ownership, statutory approvals, encumbrances etc. of the property. (15) In case of stay of further proceedings by DRT/DRA/H Court or any other court, the auction may either be deferred or cancelled and persons participating in the sale shall have no right to claim damages, compensation or cost for such postponement or cancellation. (16) This is also notice to the (Borrowers/ Guarantors/ Mortgagees) aforesaid loan about holding of auction sale on above mentioned date if their dues are not repaid in full, other terms and conditions applicable as per the Act.

For further details the intending bidders may contact the Authorised Officer, **Suvarna Co-Op Bank Ltd. Avenue Road, Bengaluru**. Head Office: No.62, Sanjeevappa Lane, Avenue Road Cross, Bengaluru-560002, for ascertaining the details of property and also for inspection of property (Contact No. 080-22244637) E-Mail: suvarnacoopbank@gmail.com

Date: 06.02.2025
Place: Bangalore

Sd/- Authorised Officer
SUVARNA CO-OP BANK LTD.,